

at its meeting held on 3-8-1979 re-considered the matter and have re-classified the Civil Engineering and Architectural Personnel as "Technical" with the retirement age at 60 years, subject to the conditions that they would not be eligible for promotion by assessment as admissible to other technical staff. Representations have been received concerning the imposition of this condition; this is being further examined. The matter regarding classification of Doctors is being looked into.

Meeting of Women Members of Parliament with the Prime Minister

7032. SHRIMATI KISHORI SINHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Prime Minister had a meeting with the women Members of Parliament and women's Organisations on the 18th July, 1980;

(b) if so, the number of women who were allowed to meet the Prime Minister;

(c) whether the delegation handed over any memorandum on the atrocities committed by police on women;

(d) if so, the details of the memorandum; and

(e) whether any assurance was given by the Prime Minister to the delegation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Yes, Sir.

(b) and (c): A delegation of women Members of Parliament and representatives of women's Organisations called on the Prime Minister on 18-7-80 and presented a memorandum dated 17-7-80, signed by a number of women Members of Parliament and other women regarding the recent incident in Baghpat and the behaviour of the police against women in general.

(d) A copy of the memorandum is laid on the Table of the House.

[Placed in Library. See No. LT-1228/80].

(e) The Prime Minister assured the delegation that the points mentioned in the memorandum will be got examined.

Recognition of Moplah Rebellion of 1921 (Kerala) for payment of Pension

7033. SHRI A. K. BALAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have recognised the so-called Moplah Rebellion of 1921 as a part of our Independence struggle; and

(b) if so, whether Government propose to give pension to the participants therein as is given to other freedom fighters?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a): No, Sir.

(b) The matter is under review.

News Item "Influx of Foreign Settlers in Assam"

7034. SHRI JAIRAM VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item published in the "Times of India" in its issue of the 22nd July, 1980 under the caption "Influx of foreign settlers in Assam" which states that a sizeable number of families of Bangladeshis have settled in a two kilometers belt on both sides of a river, encroaching upon Government land;

(b) if so, the details thereof; and

(c) the action taken in the matter so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Yes, Sir.

(b) and (c). A copy of the press note dated 25th July, 1980 issued by the Government of Assam clarifying the reports in this regard is laid on the Table of the House. [Placed in Library. See No. LT-1229/80].

Proposal to convert the Coimbatore Municipality into a Corporation

7035. SHRI ERA MOHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the proposal to convert the Coimbatore Municipality into a Corporation has been sent by the Tamil Nadu Government to the Central Government for President's assent; and

(b) if so, at what stage the matter stands at present?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b). The Government of Tamil Nadu have sent the Coimbatore City Municipal Corporation Bill, 1979 for previous sanction of the President under proviso to Article 304(b) of the Constitution before its introduction in the State Legislature. They have not sent any such Bill for the assent of the President so far.

Previous sanction of the President under Article 304(b) of the Constitution for introduction of the above-mentioned Tamil Nadu Bill in the State Legislature was conveyed to the State Government on 15th July, 1980 alongwith some observations.

Industrial Development in Tamil Nadu

7036. SHRI C. CHINNASAMY: Will the Minister of INDUSTRY be pleased to state:

(a) the rank of Tamil Nadu in industrial development since 1975;

(b) the reasons for decline if any; and

(c) the quantum of Central investment in Tamil Nadu since 1975?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANNA): (a) Statistics relating to gross value of industrial production in the registered factories are available upto 1977-78. The State of Tamil Nadu ranked 4th in industrial production in 1975-76 but rose to occupy the 3rd position in 1977-78.

(b) Does not arise.

(c) The Central Public Sector Enterprises having their units and establishments in Tamil Nadu have increased their gross block from Rs. 384.5 crores on 31-3-1975 to Rs. 615.78 crores on 31-3-1979.

News item captioned "Another Chinese Balloon Lands"

7037. SHRI BAPUSAHEB PARULKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to the news item published in the "Sunday Standard" dated the 13th July, 1980 captioned "Another Chinese balloon lands"; and

(b) the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) One plastic balloon had fallen down on the outskirts of village Pratapgarh of Amreli District on the 10th July, 1980. Leaflets in Chinese, some biscuit packets, underwears etc.